

**GOVERNMENT OF INDIA
SMALL SCALE INDUSTRIES
LOK SABHA**

STARRED QUESTION NO:220
ANSWERED ON:16.12.2003
RESERVATION POLICY FOR ITEMS IN SSI
MANSINH PATEL

Will the Minister of SMALL SCALE INDUSTRIES be pleased to state:

- (a) the number of complaints received regarding non-compliance of reservation policy in Small Scale Industries during the last three years under the Industrial Development and Regulation Act and number of cases registered under said Act, State-wise;
- (b) the number of companies found guilty during the last three years under the said Act and the details of punishment awarded to them; and
- (c) the steps taken by the Union Government to make the said Act more effective?

Answer

MINISTER OF SMALL SCALE INDUSTRIES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION(D THAKUR)

(a) to (c): A Statement is laid on the Table of the House.
STATEMENT ATTACHED TO THE REPLY TO LOK SABHA QUESTION NO. 220 REPLY ON 16.12.2003.

(a) & (b): Government have occasionally received information about violation of reservation policy by some non Small Scale Industrial (SSI) units. Action against the violators of the reservation policy is initiated as per the provisions of the Industries (Development & Regulation) Act, 1951. State-wise data regarding erring non-SSI companies is not maintained centrally.

(c) Since State Director of Industries is competent to initiate prosecution against defaulting units by lodging an FIR, Government have been sensitizing State Governments/UTs directing them to keep a watch on violation and initiate prosecution as and when complaints of violation of reservation policy by non-SSI units are received.